

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**Dated : 29<sup>th</sup> April, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**Appeal No. 218 of 2012 &  
I.A. No. 360 of 2012**

**&**

**Appeal No. 219 of 2012**

**In the matter of**

**M/s. Balasore Alloys Ltd.**

**... Appellant(s)**

**Versus**

**Odisha Electricity Regulatory  
Commission & Ors.**

**....Respondent(s)**

**Counsel for the Appellant(s) :**

**Mr. Samareshwar Mahanty**

**Counsel for the Respondent(s):**

**Mr. Rutwik Panda for R-1**

**Appeal No. 233 of 2012 &  
IA No. 374 of 2012**

**M/s Tata Steel Ltd.**

**... Appellant(s)**

**Versus**

**Odisha Electricity Regulatory Commission & Ors. ..Respondent(s)**

**Counsel for the Appellant(s):**

**Mr. Ashok Kr. Parija, Sr. Adv.**

**Mr. R.M.Patnaik**

**Mr. P.P.Mohanty**

**Counsel for the Respondent(s):**

**Mr. Rutwik Panda for R.1**

**Mr. R.K. Mehta**

**Mr. Elangban P.S.**

**Ms. Ishita**

**ORDER**

The Learned Counsel for the Appellant in Appeal no. 218 and 219 of 2012 feels some inconvenience today and seeks for adjournment to some other date. So, as agreed by the Learned Counsel for the parties, post the mater for further hearing on **19.5.2014.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**mk/kt**